

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-05-2024 AT 10:30 AM**

**CP (IB) No. 213/95/HDB/2021
AND
IA(IBC) 852/2024 in CP (IB) No. 213/95/HDB/2021
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Mrs. Parvath Reddy Kameswari & Viceroy Hotels Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 852/2024

Learned Counsel Mr Vishwajit, for applicant present through Video Conference. Mr Krishna Mohan Gollamudi, Resolution Professional present through Video Conference.

This is an application filed against the rejection of the claim by the Resolution Professional on the ground that the same was filed with a delay of two days.

It is stated that delay of two days is neither intentional nor wonton but due to the reasons stated in the application. We are informed by the Resolution Professional that the resolution plans are not yet taken up for voting by the COC. Therefore, we condone the delay and direct the Resolution Professional to collate the claim and communicate the outcome to the application at the earliest not later than five days from today.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)